

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4447
ANSWERED ON:21.12.2011
PROSECUTION OF IAS OFFICERS
Yadav Shri Hukamdeo Narayan

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the details alongwith cadre of the Indian Administrative Service Officers against whom complaints have been received which are lying pending;
- (b) the names of cadre and the number of IAS officers against whom action has been taken and the number of cases pending at present and the reasons therefor;
- (c) the reasons for not giving permission for prosecution; and
- (d) the number of such officers given promotion out of the officers found guilty?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) to (c) : Sanction for prosecution of IAS officers is granted by the Central Government on the basis of report of the investigating agency and on recommendation of the State Government thereon, in respect of such officers serving in connection with affairs of the State Governments. A statement indicating name, cadre, batch of IAS officers and present status of case against them is at Annexure. During the current year, sanction for prosecution was refused in respect of two IAS officers, on merit.

(d): As per promotion policy for IAS officers, proceedings of the Screening Committee are kept in a sealed cover, in respect of (a) Officers under suspension; (b) Officers in respect of whom a charge sheet has been issued and disciplinary proceedings are pending ; (c) Officers in respect of whom prosecution for criminal charge is pending. If a penalty is imposed on the officer as a result of the disciplinary proceedings or if the officer is found guilty in the criminal prosecution against him / her the findings of the sealed cover / covers shall not be acted upon. The case for promotion of the officer may be considered by the next Screening Committee in the normal course, having regard to the penalty imposed on the officer.